

31st March, 1956, in respect of 'Working Expenses—Appropriation to Depreciation Reserve Fund'."

DEMAND NO. 14—APPROPRIATION TO REVENUE RESERVE FUND

"That a sum not exceeding Rs. 7,14,17,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Ordinary Working Expenses—Revenue Reserve Fund'."

DEMAND NO. 17—OPEN LINE WORKS—REPLACEMENTS

"That a sum not exceeding Rs. 46,82,85,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Open Line Works—Replacements'."

DEMAND NO. 19—CAPITAL OUTLAY ON VIZAGAPATAM PORT

"That a sum not exceeding Rs. 80,73,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Capital Outlay on Vizagapatam Port'."

DEMAND NO. 20—DIVIDEND PAYABLE TO GENERAL REVENUES

"That a sum not exceeding Rs. 36,07,16,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Dividend payable to General Revenues'."

**APPROPRIATION (RAILWAYS)
BILL**

The Minister of Railways and Transport (Shri L. B. Shastri): I beg to move for leave to introduce a Bill

to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1955-56 for the purposes of Railways.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1955-56 for the purposes of Railways."

The motion was adopted.

Shri L. B. Shastri: I introduce the Bill and beg to move*:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1955-56 for the purposes of Railways, be taken into consideration."

Mr. Deputy-Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1955-56 for the purposes of Railways, be taken into consideration."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Title and the Enacting Formula were added to the Bill

Shri L. B. Shastri: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

*Introduced and moved with the recommendation of the President.